

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 9134 of 2019

With

A. B. A. No. 47 of 2020

With

A. B. A. No. 55 of 2020

With

A. B. A. No. 85 of 2020

With

A. B. A. No. 9135 of 2019

With

A. B. A. No. 9347 of 2019

With

A. B. A. No. 9375 of 2019

With

A. B. A. No. 9409 of 2019

With

A. B. A. No. 9435 of 2019

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : M/s. Ritu Kumar
Rajendra Krishna &
Vikas Pandey, Advocate
For the Opposite Party-CBI : Mr. Rajiv Sinha, ASGI

9/29.06.2020 Heard Mrs. Ritu Kumar, learned counsel for the petitioner in ABA No. 9134 of 2019, ABA No. 47 of 2020, ABA No. 55 of 2020, ABA No. 85 of 2020, ABA No. 9135 of 2019, ABA No. 9409 of 2019, ABA No. 9435 of 2019; Mr. Rajendra Krishna, learned counsel for the petitioner in ABA No. 9347 of 2019 and Vikash Pandey, learned counsel for the petitioner in ABA No. 9375 of 2019 and opposed by Mr. Rajiv Sinha, learned counsel for the CBI.

Order is reserved.

(Rongon Mukhopadhyay, J)

R. Shekhar